

Central Administrative Tribunal Lucknow Bench Lucknow.

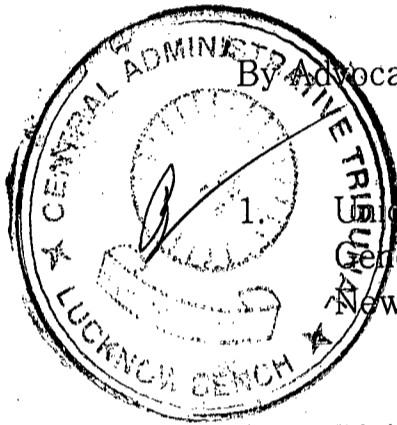
O.A. No. 312/2007.

This, the 2nd day of August 2007.

Hon'ble Mr. N. D. Dayal, Member (A)
Hon'ble Mr. M. Kanthaiah, Member (J)

Zafar Husain, aged about 44 years,
Son of Sri Ali Husain,
Resident of House No. 131, Mohalla Golaganj,
City and District- Lucknow.

Applicant.



By Advocate

Versus

1. Union of India through the
General Manager Northern Railway
New Delhi.

2. Divisional Manager, Northern Railway
Hazratganj, Lucknow.
3. Divisional Office Superintendent
Northern Railway, Hazratganj, Lucknow.

Respondents.

By Advocate Shri V. K. Srivastava.

Order(Oral)

By Hon'ble Shri N. D. Dayal Member (A)

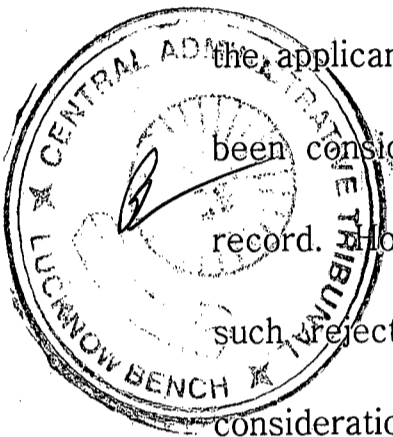
On the last date, it was recorded that in case, none appears on the next date, appropriate order shall be passed. It is seen in this application, the relief sought is for appointment on Class IV post. The application is taken up ex-parte under Rule 15 of the CAT (Procedure) Rules 1987.

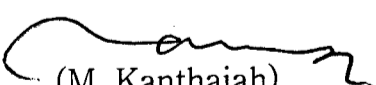
2. A perusal of the application shows that the applicant is relying on Railway order dated 20.5.1974, which extended the possibility of employment to the children and dependents of


Railway employees who had been loyal during the agitations. The applicant has claimed that he is fully qualified to be appointed as Class IV, but although he has represented for such appointment no decision has been forthcoming. He has relied on certain judgments of the Hon'ble Supreme Court as well as the Hon'ble High Court and indicated his qualifications.




3. Learned counsel for the respondents has informed us that the applicant's case for engagement in Class III post has already been considered but the order passed is not available with the record. However, at Annexure A-1, the applicant has contested such rejection of his case for Class III post and sought consideration for Class IV post. Learned counsel fairly submits that if so directed, the respondents would consider his request for Class IV Post and inform him by a speaking order treating this O.A. as a representation of the applicant. Let the respondents consider the request of the applicant contained in his prayer in the O.A. treating the O.A. as his additional representation and pass appropriate orders within a period of three 3 months from the date of receipt of copy of this order.

4. The application is disposed of as above. No costs.




(M. Kanthaiah)
Member (J)


(N.D. Dayal)
Member (A)

- (i) Date of Order 
- (ii) Date of Preparation 
- (iii) Date of Receipt 

Certified Copy

Section Officer (Judicial)
Central Administrative Tribunal,
Lucknow Bench, Lucknow